

**Open Court**

**Central Administrative Tribunal, Allahabad Bench, Allahabad**

**This the 24<sup>th</sup> day of September, 2021.**

**Hon'ble Mr. Tarun Shridhar, Member (A)**

**Civil Misc. Restoration Application No. 330/00459/2020**

**In**

**Original Application No. 330/01089/2017**

Brij Bahadur son of late Hind Lal  
Resident of village Chak Kriparam  
Post Naini District Allahabad.

**..... APPLICANT**

**By Advocate: Shri S.K. Tiwari and Shri Mohd. Wasim**

**Versus**

1. Union of India through the Secretary (Defence) Secretariat New Delhi.
2. Chief Engineer Head Quarter Command Lucknow 02.
3. Garrison engineer (West) New Cantt. Allahabad.

**..... RESPONDENTS.**

**By Advocate: Shri Jitendra Prasad**

**ORDER**

None present for the applicant even in the third revised call.  
Shri Jitendra Prasad, learned counsel for the respondents, is present.

2. Heard learned counsel and perused the records.
3. Learned counsel for the respondents points out that there is a delay of nine months in filing the restoration application hence it deserves to be dismissed. He further submits that he has filed the

written objections to this restoration application which is taken on record.

4. At the initial stage, learned counsel for the respondents also points out that on the previous two occasions neither the applicant nor his counsel has appeared for quite a few times.

5. It appears that the applicant has lost interest in the pursuing this application, hence it is **dismissed in default**.

**(Tarun Shridhar)**

**Member (A)**

(Ritu Raj)